

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 08
IA Nos.286/2022, 110 & 135/2023 in
CP (IB) No.322/BB/2019

IN THE MATTER OF:

Mr. Rajendra P. ... Petitioner
Vs.
M/s. Indiranagar Chit Fund & Trading Co. Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

The Liquidator : Shri Shankar B. Iyer
For the Liquidator : Shri Gokul R., Adv.
For IA 286/2022 : Shri I.S. Devaiah, Adv. for R-3
For IA 135/2023 : Shri Hemanth Rao, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties and the Liquidator.
2. Shri Gokul R., Ld. Counsel accepts notice for the Liquidator in IA No.135 of 2023 and seeks short time to file reply. Two weeks' time is granted to the Respondent to file reply, after duly serving the copy on the other side.
3. List the case on **19.04.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)